

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

CRL.MC.NO.2611 OF 2020

PETITIONER/ACCUSED -

NIYAS K.V, AGED 36 YEARS,
S/O.VEERANKUTTY, KAKKOTTU PEEDIKA VEEDU,
KAMBA, KINAVALLUR P.O, PARALI,
PALAKKAD DISTRICT.

BY ADVOCATE NIREESH MATHEW

RESPONDENTS/STATE & DEFACTO COMPLAINANT:-

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM,
KOCHI - 682 031.
2. THAZLIMA, AGED 25 YEARS,
D/O.KANAHUSSAIN, THAZHIMA MANZIL,
INDUSTRIAL ESTATE P.O,
VELANKKAD, PUTHUPARIYARAM,
PALAKKAD DISTRICT, PIN-678 731.

R1 BY SR.PUBLIC PROSECUTOR SRI.C.S.HRITHWICK

R2 BY ADV.SEBIN SEBASTIAN

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 15.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

CrI.MC No.2611 of 2020

Dated this the 15th day of May, 2020

O R D E R

Petitioner is the sole accused in Crime No.13/2020 of Mankara Police Station for having allegedly committed offences punishable under Sections 341 and 323 IPC. The defacto complainant is the second respondent. She is the wife of the petitioner. The matter has been amicably settled between them as is evident from Annexure-B affidavit filed by the second respondent, who has appeared through counsel. A report has been obtained from the investigating officer through the learned Senior Public Prosecutor. There is no public interest involved. The petitioner does not have any criminal antecedents.

In the result, the Criminal MC is allowed and the entire proceedings as against the petitioner herein in Crime No.13/2020 of Mankara Police Station shall stand quashed under section 482 Cr.PC.

**ASHOK MENON
JUDGE**

APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE-A:- PHOTOCOPY OF FIR IN CRIME 13/2020 OF MANKARA
POLICE STATION.

ANNEXURE-B : ORIGINAL OF AFFIDAVIT SWORN TO BY R2 BEFORE HER
ADVOCATE DATED 14.3.2020.